

(14)

Before the Central Administrative Tribunal
Bombay Bench, Bombay.

Review Petition No.137/93
in
Original Application No.235/91.

Shri H.J. Acharya, Bombay

.. Applicant.

Vs.

Union of India & Others.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri N.K. Verma, Member (A)

Tribunal's Order by Circulation :

Dated: 31 January 1994

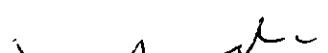
I Per : Hon'ble Shri N.K. Verma, Member (A) X

This is a Review Petition against this Division Bench Judgment in OA No.235/91 delivered on 13.10.1993. The applicant had in that Original Application challenged the award passed by the Central Govt. Industrial Tribunal, Bombay on 26.2.1990. The applicant was not given any relief as he could not substantiate any allegation of non-consideration of evidence already on record or non-application of mind by the Industrial Tribunal.

2. In this Review Petition the applicant states that the judgment is silent on the issues framed by the Central Government under Section 10(1)(d) of the I.D. Act. Besides there is non consideration of the evidence on record and application of mind. The points made by him now were already covered by the pleadings and submissions of the both the parties. There is nothing new brought to our notice at this stage. There is no patent error of fact or law apparent on the face of the order warranting rectification. In view of this, we find no merit in the review petition and the same is dismissed.

N.K. Verma

(N.K. VERMA)
MEMBER (A).



(M.S. DESHPANDE)
VICE CHAIRMAN.